

**CENTRAL ADMINISTRATIVE TRIBUNAL****CHANDIGARH BENCH****O.A. No.060/00097/2020**

Chandigarh, this the 31st January, 2020

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MS. NAINI JAYASEELAN, MEMBER (A)**

Pinki, widow of Late Sh. Balinder Singh, R/o House No. 778/1, Guru Nanakpur Mohalla, near Joga Singh Gurudwara Gali, Jhansa Road, Thanesar, Kurukshetra, aged 35 years approximately Group 'D'

....Applicant

(BY: MR. H.S. Ghuman, ADVOCATE)

Versus

1. Union of India, Ministry of Finance, Department of Revenue, North Block, New Delhi through its Secretary – 110001.
2. Union of India, Ministry of Personnel, Public Grievance and Pensions, Department of Personnel and Training (DOPT), North Block, New Delhi through its Secretary – 110001.
3. Central Board of Direct Taxes, North Block, New Delhi through its Chairperson – 110001.
4. Principal Chief Commissioner of Income Tax (NWR), Aayakar Bhawan, Sector 17-E, Chandigarh – 160017.
5. Principal Commissioner of Income Tax, Aayakar Bhawan, Sector 12, Karnal, Haryana – 132001.
6. Joint Commissioner of Income Tax, Income Tax Office, Sector 17, Kurukshetra, Haryana -136118.

... .Respondents**O R D E R(Oral)****SANJEEV KAUSHIK, MEMBER (J):**

1. The present O.A. has been filed by the applicant seeking issuance of a direction to the respondents to consider



her claim for grant of appointment on compassionate grounds, on the demise of her husband.

2. Heard.

3. Learned counsel argued that husband of the applicant, who was the bread earner of the family, died on 18.09.2017. Thereafter, the applicant submitted a representation to grant her appointment on compassionate grounds under the relevant Scheme. When the claim of the applicant was not decided, she served a legal notice dated 23.09.2019 (Annexure A-6) which has also not been replied to till date. He, therefore, suffered a statement that the applicant would be satisfied if a direction is issued to the respondents to decide her claim.

4. Considering the fact that a poor widow lady is before this Court, we direct the respondents to consider and decide her claim, as raised in legal notice (Annexure A-6), by passing a reasoned and speaking order, in terms of the relevant Policy and in accordance with law.

(Ms. Naini Jayaseelan)
Member (A)

(Sanjeev Kaushik)
Member (J)

Place: Chandigarh
Dated: 31.01.2020

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